

ACT No. VII OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
12th March, 1938.)

An Act to amend the Child Marriage Restraint Act, 1929.

XIX of 1929. **W**HEREAS it is expedient to amend the Child Marriage Restraint Act, 1929; It is hereby enacted as follows:—

1. This Act may be called the Child Marriage Res- Short title.
traint (Amendment) Act, 1938.

XIX of 1929. 2. To sub-section (2) of section 1 of the Child Amendment of
section 1, Act
XIX of 1929.
Marriage Restraint Act, 1929, the following shall be added, namely:—

“and applies also to—

- (a) all British subjects and servants of the Crown in any part of India; and
- (b) all British subjects who are domiciled in any part of India wherever they may be.”

Price anna 1 or 1½d.

GIPD—84 LD—19-10-38—4,000.